

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

C.C.P. No. 122/91 In
O.A. No. 681/91
T.A. No.

199

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DATE OF DECISION 6.9.1991

Dr. N.K. Bhattacharyya Petitioner

Shri S.K. Bhattacharya Advocate for the Petitioner(s)

Versus
Union of India & Others Respondent

Shri R.S. Aggarwal Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K. Kartha, Vice-Chairman (Judl.)

The Hon'ble Mr. B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgement? Yes
2. To be referred to the Reporter or not? No
3. Whether their Lordships wish to see the fair copy of the Judgement? No
4. Whether it needs to be circulated to other Benches of the Tribunal? No

(Judgement of the Bench delivered by Hon'ble
Mr. P.K. Kartha, Vice-Chairman)

The petitioner in this C.C.P. is the original applicant in OA-681/91 which has been disposed of separately by judgement dated 6.9.1991. On 21.3.1991, an interim order was passed by the Tribunal directing the respondents not to implement the impugned order dated 22.2.1991 insofar as it related to the proposed posting of the applicant at National Dairy Research Institute at Karnal as Principal Scientist and that the status quo ante as regards his continuance as Director

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in the Central Institute for Research on Goats, Mathura, be maintained. The interim order was continued thereafter till the case was finally heard on 16.5.1991 and orders reserved thereon. The petitioner has stated that the respondents did not comply with the interim order passed by the Tribunal.

2. The respondents have raised the plea in their reply that they had sought clarifications of the interim order passed by the Tribunal and pending this, the transfer of the applicant to NDRI, Karnal, has been stayed. The MP-1354/91 filed by the respondents seeking clarification of the interim order, has been disposed of by certain observations in the main judgement.

3. OA-681/91 has been disposed of by giving directions to the respondents. In view of this, it is not considered necessary to pass any separate order on the C.C.P. The C.C.P. is ~~xxxx~~ disposed of with the observation that the respondents shall comply with the judgement in OA-681/91, as per the directions made by the Tribunal. The notice of contempt is also discharged.

B.N.Dhundiyal
(B.N. Dhundiyal) 6/7/91
Administrative Member

D.K.Kartha
Date 6/7/91
(P.K. Kartha)
Vice-Chairman(Judl.)